

**Construction of Computer Centre
in New Delhi**

528. SHRI D. AMAT: Will the Minister of ELECTRONICS be pleased to state:

(a) whether it is a fact that a Norwegian firm has signed a contract with U.N. Development Programme for the construction of a large computer centre for the Indian Government in New Delhi; and

(b) if so, the details of the programme?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). The United Nations Development Programme have included for this country a project for support to the National Information Centre. They have made a provision of 4.39 million dollars for the purchase of hardware and expenses on training of our technical personnel. A Norwegian firm has been appointed by them in consultation with the Government of India for assisting them in the technical and contractual aspects of the execution of the project.

**Fear of Southern States over Language
Question**

529. SHRI VAYALAR RAVI:

SHRI DHARM VIR VASISHT:

Will the Minister of HOME AFFAIRS be pleased:

(a) whether the Chief Ministers of Southern States have expressed their fear over the language question; and

(b) if so, the reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) It has come to the notice of the Government of India that the Chief Minister of Tamil Nadu, Andhra Pradesh, Karnataka and Kerala have expressed certain misgivings regarding the official language policy of the Central Government in a meeting held at Madras on the 16th July, 1978.

(b) The Government of India are of the opinion that these apprehensions are misplaced, inasmuch as according to the Official Languages Act, 1963, as amended in 1967, the use of English will continue until resolutions for the discontinuance of the use of the English language have been passed by the legislatures of all the States which have not adopted Hindi as their official language and until after considering the resolutions aforesaid, a resolution for such discontinuance has been passed by each House of Parliament.

T.V. Stations at Patna

530. SHRI RAMANAND TIWARY: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Starred Question No. 262 on the 29th June, 1977 and state:

(a) whether Government propose to set up a T.V. Centre at Patna;

(b) if so, by what time; and

(c) if not, the reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI (a) to (c). There is no proposal to start a TV Station at Patna. A TV Transmitter has been commissioned at Muzaffarpur on 14-6-1978 to serve parts of North Bihar. It is not possible to extend these facilities or to start a TV Station at Patna due to constraints on financial resources.

**Memorandum regarding selection of
newspapers for Government advertisements**

531. SHRI AMAR ROY PRADHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether D.A.V.P. had issued a Memorandum, known as 'Prasad Memorandum' during emergency

period for selection of newspapers for Government advertisements; and

(b) if so, the details thereof; and whether it is still in force?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes Sir. This Ministry issued an Office Memorandum on 23-6-1976 in pursuance of a Cabinet decision.

(b) The Memorandum among other things asked all Ministries to direct all Public Sector Undertakings and other organisations under their jurisdiction to follow the Media List and advertisement rates of the D.A.V.P. The Memorandum is still in force but the matter is being reviewed in the light of recommendations of various Parliamentary Committees.

Demands of Employees of D.E.S.U.

532. **SHRI AMAR ROY PRADHAN:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have considered the demands of the employees of the D.E.S.U. submitted recently; and

(b) if so, what are their demands and the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) and (b). The DESU has reported that the main demands of the employees relate to payment of arrears for the period from 1-4-72 to 30-9-73 on account of revision of pay scales and assured payment of ex-gratia every year. These demands were settled as a result of an agreement reached between DESU management and the D.S.E. workers Union. As a the D.S.E. Workers' Union, the demands, such as increase in cycle

allowance, time scale promotions parity in giving conveyance allowances, implementation of Code of Discipline, withdrawal of disciplinary cases against 14 employees and the remaining demands are to be discussed mutually and settled.

Escape by Dr. Dharam Teja

533. **SHRI MUKHTIAR SINGH MALIK:**

SHRI O.P. TYAGI:

SHRI RAGHAVJI:

SHRI G. M. BANATWALLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Dr. Dharam Teja left India illegally during the month of June, 1978;

(b) if so, whether any foreign country is involved in his going abroad;

(c) whether any inquiry has since been conducted by Government into this matter; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) According to available information Dr. Teja left India last on 22-7-1977 on a valid passport.

(b) to (d). Do not arise.

Export of technical know-how by Khadi and Village Industries Commission

534. **SHRI MUKHTIAR SINGH MALIK:**

SHRI G. M. BANATWALLA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Khadi and Village Industries Commission have made a